

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Date: 22.6.2016**

To,

General Manager (Commercial),  
NTPC Ltd., NTPC Bhawan  
Core-7, Scope Complex-7  
Institutional Area, Lodhi Road  
New Delhi-110 003

Sir,

**Subject:** Submission of information in compliance to ROP issued in Petition No. 318/GT/2014, 372/GT/2014, 330/GT/2014, 308/GT/2014 & 299/GT/2014

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 13.7.2016.

**Petition no: 318/GT/2014 (Rihand STPS-II)**

- (a) Auditor certified copy of Form-15 with regard to details/information to be submitted in respect of fuel for computation of Energy Charges.
- (b) Clarification as to the difference in the values mentioned in Form-15 (Details of fuel for computation of energy charges) and under the head 'Other Charges' during the months of January, February and March 2014 along with details of Other Charges.

**Petition No. 372/GT/2014 (Rihand STPS-III)**

- (a) Clarification as to the difference in the values mentioned in Form-15 (Details of fuel for computation of energy charges) and under the head 'Other Charges' during the months of January, February and March 2014 along with details of Other Charges.

**Petition No. : 330/GT/2014 (NCTPS Dadri-I)**

- (a) Documentary evidence in support of claim for assets / works towards Inert gas fire extinguishing system under the Regulation 14(3)(iii) of the 2014 Tariff Regulations.
- (b) Details of sale of washery rejects and revenue earned from sale of the same.

**Petition No. : 308/GT/2014 (Dadri GPS for 2014-19)**

- (a) Documentary evidence in support of its claim for supply of CCTV System in the plant under Regulation 14(3)(iii) of the 2014 Tariff Regulations.
- (b) Clarification in reference to the liquid fuel (whether HSD or Naphtha) used for computation of Energy charges.
- (c) Details of other charges claimed in petition at Sl. No. 14 of Form-15A.

(d) Confirmation towards the mode of operation considered for computation of working capital.

**Petition No. 299/GT/2014 (NCTPS Dadri Stage-I)**

(a) Asset-wise / year-wise variation in actual additional capital expenditure claimed now in the petition and allowed by the Commission in the order dated 20.5.2015 in Petition No. 260/GT/2013 under the respective heads giving specific reasons for increase or decrease as the case may be in the year 2013-14.

(b) Clarification that all the actual additional capital expenditure incurred in 2013-14 are the final payments made and there are no balance payments /un-discharged liabilities left.

(c) Certificate to the effect that all the assets under Gross Block as on 31.3.2009, 31.3.2010, 31.3.2011, 31.3.2012, 31.3.2013 and 31.3.2014 are in use for generation of power. If any asset is taken out from gross block then the date of taking out from useful service then the same shall be mentioned along with the date of putting the asset to use, the date of taking out from service and depreciation recovered.

2. In addition to above, additional information in Petition Nos. 318/GT/2014, 372/GT/ 2014, 330/GT/2014, and 308/GT/2014 shall be submitted as under:

(a) The contracted quantum of water, allocated quantity of water and actual water consumption along with rate of water charges for the last 5 years i.e. 2009-10 to 2013-14 along with the relevant notification in support of the claim.

(b) Details of consumption of capital spare for last 5 years i.e. 2009-10 to 2013-14 and provide list of spares consumed as per Form-17.

3. The above information shall be filed within the due date mentioned above. No request for further extension of time shall be entertained for any reason whatsoever

**-Sd/-**  
B. Sreekumar  
Deputy Chief (Law)